

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 201  
IB-357/ND/2020**

**IN THE MATTER OF:**

**Mr. Nishit Goel**

**...APPLICANT**

**Vs.**

**M/s. Hitani Enterprises Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 03.08.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

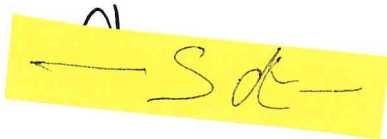
**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Megha Khanna, Proxy  
Counsel.**

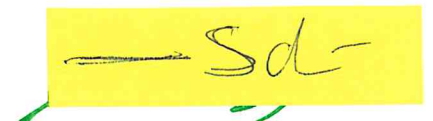
**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the Proxy Counsel for the operational creditor. None appeared on behalf of the corporate debtor at the time of hearing of the matter. In the interest of justice, matter is adjourned to **17.08.2021**.



**(Hemant Kumar Sarangi)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Meenu)